

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-916(PB)/2022

IN THE MATTER OF:

Canara Bank Through RP ... Petitioner/Applicant
Vs.
Kapil Aggarwal ... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 29.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Devgan with Mr. Manohar Lal Vij, RP
For the Respondent : Mr. Aditya Dewan, Mr. Sahil Chandra, Mr. Parth
Tiwari, Advs.

ORDER

An apology was given by the RP Mr. Manohar Lal Vij and his Counsel for not properly preparing for their case and the same is taken on record.

At the request and by consent of both sides, list the matter again **on 07.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)